

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 921 OF 2019 IN
APPEAL NO. 331 OF 2018 &
IA NO. 1564 OF 2018

Dated : 21st May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Solar Energy Corporation of India Limited ... Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv.
Ms. Poorva Saigal
Mr. Shubham Arya
Ms. Tanya Sareen

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-2 & R-3

Mr. Nitin Sarvana
Ms. Arunima Singh
Ms. Priyadarshini for R-7

Mr. Joseph Aristotle S. for R-8

Ms. Poonam Verma
Ms. Abiha Zaidi for R-9 & R-10

ORDER

Respondent Discoms are permitted to file objections/replies to the IA as well as main appeal during the course of the day.

Rejoinder, if any, shall be filed within two weeks i.e. on or before 06.06.2019 after duly serving copy on the other side.

List the matter on **02.07.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/vt

(Justice Manjula Chellur)
Chairperson